

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 240 OF 2019 & IA No. 674 OF 2019 & IA No. 1877 OF 2019

Dated: 21st October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Kerala State Electricity Board Ltd. Appellant(s)

Versus

Kerala State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : P.V. Dinesh for A1
Sindhu T.P for A1
Mukund .P. Unny for A1

Counsel for the Respondent(s) : Shashwat Singh for R1
Nishtha Kumar for R2
Somesh Srivastava for R2

ORDER

IA No. 674 of 2019

(For exemption from filing certified copy of impugned order).

For the reasons set out in the application, exemption application is rejected

IA NO. 1877 of 2019

(Appl. for condonation of delay in reply).

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 12 days in filing the reply is condoned. IA is allowed and disposed of accordingly.

APPEAL NO. 240 of 2019

Rejoinder, if any, shall be filed by the Appellant on or before 06.11.2019 after duly serving copy on the other side.

List the matter on 11.11.2019.

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR